

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application No.40 of 2024

Balwinder Kaur

...Applicant

Versus

State of Punjab & others.

...Respondent

**INDEX**

Sr No	Particulars	Dated	Pages
1.	Short Affidavit of Harjinder Singh, IFS, Divisional Forest Officer Rupnagar.	17.07.2024	1 to 4
2.	Annexure R-1 Authority Letter From Financial Commissioner, Government of Punjab, Department of Forests and Wildlife Preservation.	17.07.2024	5
3.	Annexure R-2 Interim Order of Before The National Green Tribunal, Principal Bench, New Delhi dated 22.05.2024.	22.05.2024	6 to16

4.	Annexure R-3 Copy of Latha/Drawing of Khasra Nos and Demarcation report and Jamabandi.	17.07.2024	17 to 23
5.	Annexure R-4 Copy of photographs taken at the spot by Forest Range Officer, Shri Chamkaur Sahib.	25.06.2024	24 to 25
6.	Annexure R-5 Copy of report submitted by Forest Range Officer, Shri Chamkaur Sahib.	25.06.2024	26 to 27

Deponent

  
Harjinder Singh, IFS,  
Divisional Forest  
Officer, Forest Division  
Rupnagar.

Place :

Date : 17.07.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application No.40 of 2024

Balwinder Kaur

...Applicant

Versus

State of Punjab & Others.

...Respondent

Status report in shape of Short  
Affidavit of Harjinder Singh, IFS,  
Divisional Forest Officer, Forest  
Division, Rupnagar.

Respectfully Showeth :-

I, the above named deponent do hereby solemnly affirm and  
declare as under :-

1. That the undersign authorized by the Financial Commissioner,  
Government of Punjab, Department of Forests and Wildlife



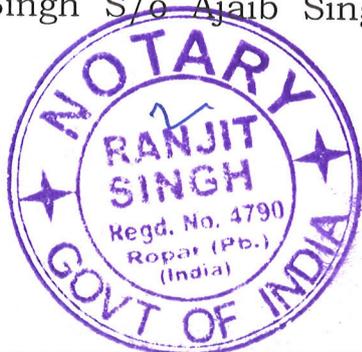
Preservation to file affidavit in this case on behalf of State of Punjab. A copy of authority letter attached as (Annexure R-1).

2. That I am conversant with the facts and circumstances of the case and as such competent to submitted status report in shape of short affidavit.

3. That the above titled case is pending before this Hon'ble Tribunal on 23.07.2024 and on the last date of hearing i.e. on 22.05.2024 (Annexure R-2) passed the following Orders as per Para No.9 of Sub Para No. 4 as under:-

“DFO Rupnagar may be asked to the potential of land slide of the adjoining forest Area and take remedial action accordingly”.

4. That the land of village Pathreri Ranghran, HB No. 170, bearing Khasra No. 18//22/2(4-12), 21//2/2(4-12), 21//9(8-0), 10(8-0), 11(8-0), 22//15/2(2-0), owned and possessed by Bachitar Singh, Amandeep Singh S/o Jeet Singh and Jamabandi is attached herewith regarding ownership and also land bearing Khasra No 18//23(8-0), 24(8-0), 21//3(8-0), 4(6-8), 8(8-16), 21//12(8-0), 13(3-4), owned and possessed by Rajinder Singh, Satpal Singh S/o Ajaib Singh etc and copy of Jamabandi is



*[Handwritten signature]*

attached herewith regarding ownership. The mining has been done in the private area of the above said owners, according to the report of demarcation of the Revenue Department. The copy of Latha/Drawing of the above said Khasra Nos. of the area under mining is attached as (Annexure R-3)

5. That the deponent has taken the remedial action and has got strengthened the area adjoining to the Forest area through the land owner. The land owners had restored the soil upon the area adjoining to the Forest Area bank .i.e. B.M.L Canal RD 26 to 28 Right Side from where earth has been removed to prevent any kind of land slide due to heavy rain in future. A copy of photographs taken at the spot are attached as ( Annexure R -4)

6. That after strengthening of the adjoining area to the Forest Land bank .i.e. B.M.L Canal RD 26 to 28 Right Side situated in near village Pathreri Rangran ( Rajputan ) Tehsil Shri Chamkaur Sahib district Rupnagar now there is no risk of any kind of land slide in the Forest area and there is no damage to any kind of forest property/trees.



*[Handwritten signature]*

7. That the Forest Range Officer, Shri Chamkaur Sahib personally visited the spot with staff and accompanying/inspection report submitted to the Divisional Forest Officer, Rupnagar vide his letter no. 93/CKS dated 25.06.2024. A copy of report attached as (Annexure R-5 ) are true and correct to my knowledge and belief.

Deponent

*Harjinder Singh*  
 Harjinder Singh, IFS,

Divisional Forest Officer,  
 Forest Division Rupnagar.

Place : Rupnagar

Date : 17-07-2024

ID No 462

valid upto 31.8.2028

PCCF Moheli

Verification :-

Verified that the contents of short affidavit from para number 1 to 7 are true and correct to my knowledge and as per information derived from official record. No part of it is false and nothing has been kept concealed therein.

Deponent

*Harjinder Singh*  
 Harjinder Singh, IFS,

Divisional Forest Officer,  
 Forest Division Rupnagar.

Place : Rupnagar

Date : 17-07-2024

The contents of the above affidavits Documents SPA/GPA has been read over and explained to the deponent, Executant and he/she has admitted the Same to be correct & he/she has Signed / thumb marked in the register at sr. No. 279 page no. 65 on 22/24

RANJIT SINGH ADVOCATE  
 Notary Public  
 Distt. Courts Rupnagar (Pb.) (India)

22 JUL 2024



Declared before me ATTESTED

Ranjit Singh Advocate  
 NOTARY PUBLIC  
 Distt. Courts Rupnagar (Pb.)

22 JUL 2024

BEFORE THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI

AUTHORITY LETTER

I, Krishan Kumar, IAS, Financial Commissioner, Government of Punjab, Department of Forests and Wildlife Preservation (Respondent No. 1) hereby authorize Sh. Harjinder Singh, IFS, Divisional Forest Officer, Roopnagar to file affidavit on behalf of State Government in court case OA No. 40 of 2024 titled as Balwinder Kaur Vs State of Punjab & others. He may kindly be allowed to appear/defend and file affidavit in this case on behalf of Respondent No. 1

Date 17-7-2024  
Place Chandigarh



(Krishan Kumar, IAS)  
Financial Commissioner,  
Government of Punjab,  
Department of Forests and Wildlife  
Preservation

Attested  
  
Divisional Forest Officer,  
Roopnagar

Item No.7

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI.**

Original Application No.40/2024

Balwinder Kaur

...Applicant

Versus

State of Punjab &amp; Ors

...Respondent

Date of hearing: 22.05.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER.****HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Applicant in Person (through VC)

Respondents: Mr. Naginder Benipal, Advocate for PPCB (through VC)

**ORDER**

1. This Original Application was registered on a letter petition whereby a complaint was made that illegal mining is being carried out upto 15 to 20 feet in agricultural land adjacent to forest department land where thousands of trees are standing which are facing the risk of land sliding on account of illegal mining which may result in tremendous loss to environment.

2. Tribunal taking cognizance of complaint, found it appropriate to call for a factual report by constituting Joint Committee

comprising of representatives of Punjab Pollution Control Board, and the District Magistrate, Ropar vide order dated 09.04.2024.

3. Pursuant to above order, report dated 20.05.2024 has been filed by Joint Committee through Environmental Engineer, Punjab Pollution Control Board.

4. Joint Committee visited the site on 23.04.2024 and found that several violations in respect of mining conducted at site which included mining of much more material than permitted by M/s Ceigall India Limited, a company employed by National Highway Authority of India (herein after referred to as 'NHAI') for construction of Jammu- Katra Expressway on part coming in district Rupnagar. Observations of Joint Committee are as under:

"It was observed that the site falls in the revenue estate of Village Pathreri Ranghran with coordinates (Latitude 30.912763 Longitude 76.520868). During visit, the complainant Smt. Balwinder kaur w/o Sh. Gurveer Singh and other farmers/ land owners Sh, Satwant Singh S/o Sh. Dharam Singh and Sh. Jaswant Singh S/o Sh. Dharam Singh village Pathreri Jattan were present. They raised the issue regarding adverse impact of mining onto their land holdings

and informed that earth mining upto 15-20ft has been carried out in their adjoining land by M/s Ceigall India i.e. company hired by NHAI for extraction of minor minerals for construction of highway (Copy of the statement of Sh. Satwant Singh, Sh. Jaswant Singh, Sh. Najar Singh, sons of Sh. Dharam Singh, Village Pathreri Jattan has been enclosed as (Annexure-2). The site was jointly inspected by the team and it was observed that the site is surrounded by Forest area (adjoining bhakra canal) on one side, Panchayati Land (Shamlat) on other side and land of private owners/farmers on other two sides.

On North and West side of the site under complaint, there is private land of farmers, on the East side there is Bhakhra Canal and on the South side, there is panchayati land of Village Pathreri Rangran. The forest land is located along the bank of Bhakhra Canal.

- (5) The Executive Engineer, Mining, vide letter no. 5186 dated 23.04.2024 informed that the construction of Jammu- Katra Expressway is under construction by M/s Ceigall India Limited Company in District

Rupnagar. In connection to which K-1 permits have been issued to the concerned company after payment of royalty to the government. For 03 number, K-1 Permits issued to the company in village PathreriRangran, the Company has extracted more material @1063562 cu ft. above the permissible quantity of 1816115 cu. Ft. Following 03 number demand notices (S-Notice) have been issued to the company for excess quantity extracted: -

Sr No	K-1 Permit ID	Village	Name of Land owner	Area (sq.	S Notice issue	S Notice No	Date	Amount
1.	99291	Pathreri Rangran	Amanpreet Singh	116438	M/S Ceigal India Limited	8768-69	03.10.2023	3,43,492/-
2.	99294		Satpal Singh	13068		8770-71	03.10.2023	30,84,107/-
3.	99293		Rajinder Singh	174240		8766-67	03.10.2023	28,47,417/-
<b>Total Amount</b>								62,75,016 /-

The amount of Rs. 62,75,016/- with respect to the aforesaid demand notices has been deposited by the company. Copy of letter no. 5186 dated 23.04.2024 as Annexure-3.

- (6) District Development & Panchayat Officer, Rupnagar vide letter no. 1617 dated 23.04.2024 has informed that:

"The undersigned as part of the said committee visited the mining site at village Pathreri Jattan Block Rupnagar today i.e. 23.04.2024. The allegations in the complaint did not mention anything about mining on Panchayati land but in the interest of justice, it was decided that any adjoining Panchayat land may also be got demarcated during the demarcation of the mining site.

Thereafter, the officials of the office of the Block Development and Panchayat Officer, Rupnagar S.D.O (P.R.), A.E. (P.R.), Panchayat Secretary alongwith the officials of Revenue Department carried out the demarcation of the mining site. The Gram Panchayat has no land at village Pathreri Jattan near to the mining site

but the adjoining Gram Panchayat of village Pathreri Ranghran has Panchayati land near to the mining site. So the relevant Khasra numbers of the panchayat land at Parthreri Ranghran were seen from the latha (Map) of the village by the Kanungo and were included in the demarcation done today" Copy of letter no. 1617 dated 23.04.2024 as Annexure-4.

- (7) The Tehsildar, Rupnagar vide letter no. 227 dated 23.04.2024 has informed that: "On 23/04/2024, in the presence of the committee formed by Hon'ble Deputy Commissioner Rupnagar, the undersigned along with the field staff as well as other respectable person of the village, the site was checked. The demarcation procedure was conducted on the spot, in the presence of present persons there, from which it is found that land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh etc. and land comprised in KhasraNo. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21/712 (8-0) 13 (3-4),

which is owned by Rajinder Singh, Satpal Singh Sons of Ajain Singh etc. the FatriJamabandi of ownership is enclosed herewith. Mining In the land comptised in above mentioned Khasra Numbers, is found as per the area informed by the department of mining," Copy of report of Tehsildar, Rupnagar received vide letter no. 227 dated 23.04.2024 is enclosed herewith as Annexure-5.

(8) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar, has informed that Extraction or Sourcing or Borrowing of ordinary earth for the linear projects such as roads, pipelines etc. is exempted from requirement of Environmental Clearance as per APPENDIX—IX of Environment Impact Assessment Notification dated 14.09.2006, subject to compliance Standard Operating Procedure and Environmental Safeguards issued in this regard from time to time.

(9) Further, the Divisional Forest Officer, Rupnagar vide letter no. 868 dated 23.04.2024 has informed that during the visit of the joint committee on 23.04.2024, it has been

found that the mining has been carried out in land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21119 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh Etc. and land comprised in Khasra No. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21//12 (8-0) 13 (3-4), which is owned by Rajinder Singh, Satpal Singh Sons of Ajain Singh etc. Along with this area, comes the forest department area, which is in perfect condition. There has been no damage to any kind of forest property/trees. Copy of the report is attached herewith as (Annexure -6).

From the above comments, it has been concluded that:

1. M/s Ceigall India Limited Company has grossly violated the permission given by the Mining Department by extracting more material against the permissible quantity. Accordingly, 03 no. demand notices (S Notice) have been issued to the company for extracting more material @

1063562 cu.ft. and an amount of Rs. 62.75 lacs has been got deposited from the company.

2. Considering the gross violations of aforesaid mining permission, the Mining Department is required to take exemplary / legal action against the company as well as the owners of lands, so that such violation is not repeated by them or any other, in the future.
3. As per DFO, Rupnagar report, there has been no damage to any kind of forest property/trees.
4. DFO, Rupnagar may be asked to the potential of land slide of the adjoining forest area and take remedial action accordingly.
5. Mining Department may be asked for redevelopment of the burrowed area in compliance to the standard operating procedures issued by the MoEF&CC in this regard. Burrow pits shall be back filled with rejected construction wastes including fly ash, compacted and shall be given a turfing or vegetative cover on the surface. If this is not possible, then excavation slope should be smoothed and depression

should be filled in such a way that it looks more or less like the original ground surface."

5. Learned counsel appearing for Punjab Pollution Control Board stated that for violation, appropriate action including imposition of environmental compensation upon violator shall be taken in course of time. We find it appropriate to implead the following as respondent;

- (i) State of Punjab through its Additional Chief Secretary/Principal Secretary, Department of Environment and Forest, Government of Punjab, Chandigarh-160001.
- (ii) Ministry of Environment, Forest and Climate Change through its Secretary, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh.
- (iii) National Highway Authority of India through its Chairman, G-5 & 6, Sector-10, Dwarka, New Delhi - 110075.
- (iv) M/s Ceigall India Limited, which is to be served through Project Director, National Highway Authority of India, Jammu- Katra.

Expressway Project, District Rupnagar who shall also file affidavit of service.

6. Office shall issue notices to respondents 1 to 3 directly and respondent 4 shall be served through Project Director, National Highway Authority of India as directed above and affidavit of service shall be filed before the next date.

7. Above impleaded respondents may file their response including objections, if any to the Joint Committee report dated 20.05.2024 atleast one week before next date after serving a copy of their response/objections upon the applicant.

8. List on 23.07.2024

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EW

May 22, 2024  
OA No. 40/2024  
PU

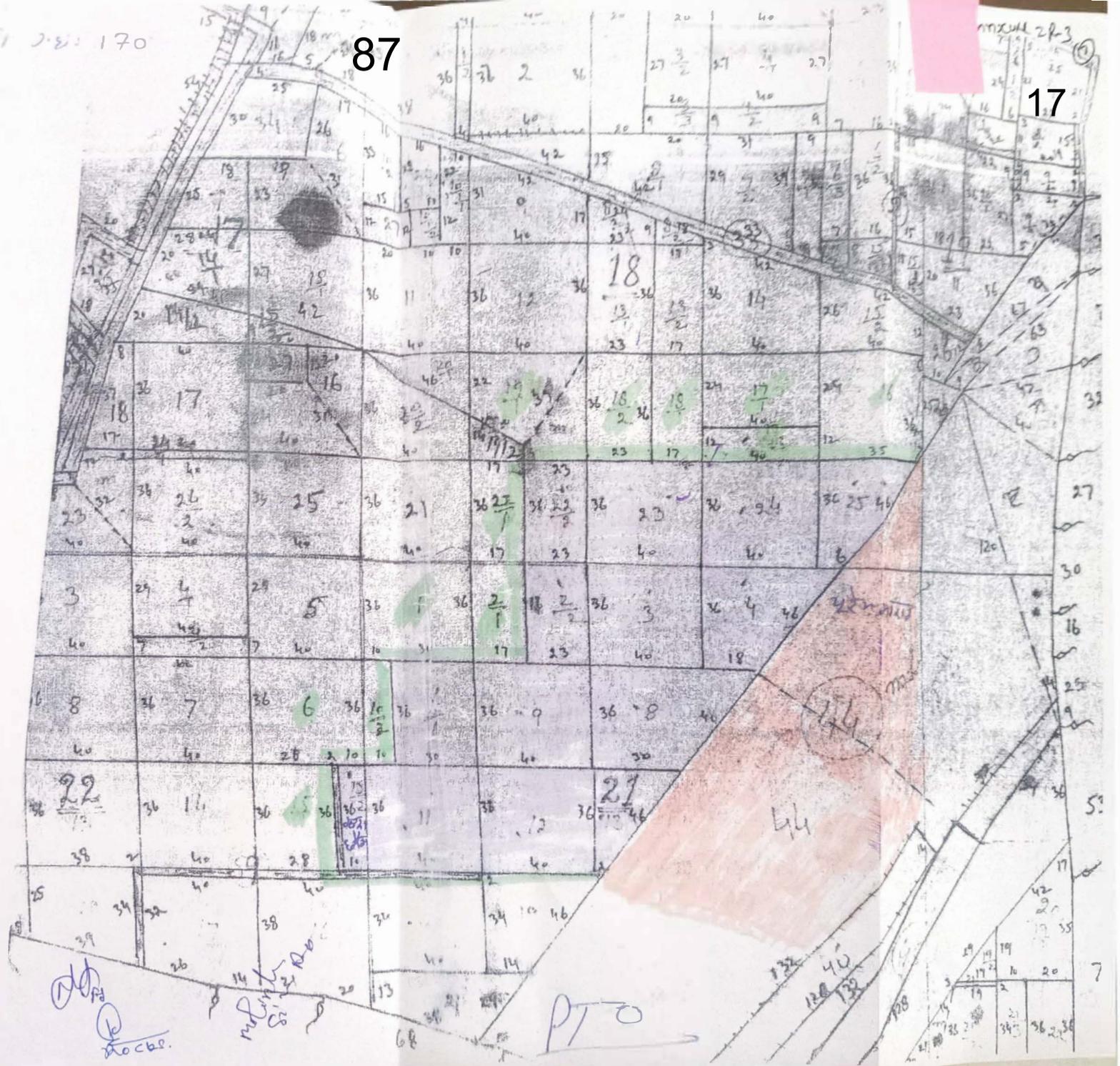
Attested  
  
Divisional Forest Officer,  
Roopnagar

170  
170

87

28-3

17



[ ]  
 [ ]  
 [ ]

[Signature]  
 [Signature]

Attached  
 Divisional Officer,  
 Roopnagar

[Signature]  
 [Signature]

[Signature]

PTO

TRANSLATION FROM PUNJABI TO ENGLISH

18

Report of Demarcation

On this day, in compliance of the orders passed by Hon'ble Deputy Commissioner, Rupnagar in respect of Mining, the spot of Village Pathreri Ranghran, H.B. No. 170, Tehsil and District Rupnagar is checked, list of persons is prepared who were present on the spot, which is enclosed herewith. On the spot, as per the oral orders passed by Hon'ble Deputy Commissioner, directions were passed to prepare the report in respect of demarcation of mining site, in compliance to the oral orders, the report is as per follows:-

In the presence of present persons on the spot, the measurement procedure is conducted by using the "JARIB", from which, it is found that land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh etc., fard jamabandi in respect of ownership is enclosed herewith and land comprised in Khasra No.

3//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 819  
 (8-16) 21//12 (8-0) 13 (3-4), which is owned by  
 Rajinder Singh, Satpal Singh Sons of Ajaib Singh etc. ,  
 fard jamabandi of ownership is enclosed herewith.  
 Mining in the land comprised in above mentioned Khasra  
 Numbers, is found as per the area informed by the  
 department of mining. Map Report regarding the  
 ownership of adjoining land of above mentioned mining  
 site comprised in above mentioned Khasra Numbers is  
 being enclosed herewith. Report is immediately prepared  
 and being presented.

		Sd/- 23/4/2024.
Sd/- Satwant Singh S/o Dharam Singh	Sd/- Gurveer Singh S/o Singh	Sd/- Daljit Kaur W/o Late Gurdev Singh
Sd/- Pavitter Singh S/o Satwant Singh	Sd/- Surmukh Singh S/o Singh	Sd/- Jaswant Singh S/o Singh
	Sd/- Sarbjeet Singh Drainage Cum Mining (JE)	Sd/- Mohinder Singh O/K, Bela, CKS

*Admitted*  
  
 Divisional Forest Officer,  
 Roopnagar

TRANSLATION FROM PUNJABI TO ENGLISH

On this day, in compliance of the orders passed by Hon'ble Deputy Commissioner, Rupnagar in respect of Mining, on dated 23/04/2023, the spot is checked, In the presence of concerned department on the spot and present persons on the spot, Mining Department checked the concerned site in respect of mining. Hon'ble Deputy Commissioner passed directions to prepare Demarcation Report on the spot, regarding which the Demarcation Report is prepared.

Sd/- 23/4/2024.

1. Department of Forests: Sd/- Mohinder Singh
2. Pollution Control Board: Sd/- Ravi Kumar 23/4/24
3. Department of Mining Nishant Sharma: Sd/-  
23/04/2024 Xen.
4. Drainage Cum Mining, SDO: Sd/- 9803403808
5. Gurveer Singh S/o Gurdev Singh: Sd/-
6. Daljeet Kaur W/o Gurdev Singh: Sd/-
7. Dilbar Singh S/o Jarnail Singh: Sd/-
8. Satwant Singh : Sd/- Satwant Singh
9. Jaswant Singh S/o Dharam Singh: Sd/- Jaswant Singh
10. Circle Patwari: Sd/-, Patwar Circle, Pathreri  
Ranghran.
11. The Tehsildar, Rupnagar: Sd/-

Attested  
Divisional Forest Officer,  
Rupnagar

1	2	3	4	5	6	7	8
ਖੇਵਟ ਨੰ./ ਮੁਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁਕਾਬਲੇ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਕੁਕਬਾ ਅਤੇ ਕੁੰ ਵੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
138/ 134 ਕਲ 30.54 ਮਾਲ 19.09 ਸਦਾਈ 11.45 (ਪੱਤੀ) (ਨੰਬਰਦਾਰ) ਸਰਬਜੀਤ ਸਿੰਘ	139	ਸ਼ੀਤ ਸਿੰਘ ਪੰਡਿਤ ਮਾਤੁ ਪੁੱਤਰ ਸਮਰੀ	ਮੁਦਕਾਸ਼ਤ	ਟਿਊਬਵੇਲ	8 // 11/2	6-13 (0-33-61.95) ਚਾਹੀ	ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 580 ਬਰੁਏ ਵਾਸੀਕਾ ਨੰਬਰ: 3058, ਮਿਤੀ: 04-03-22 ਮਿਤੀ: 15/3/2022 ਵਲੋਂ ਜੀਤ ਸਿੰਘ ਮਸਤੂ ਪੁੱਤਰ ਬਖਸ਼ੀ 1/1 ਹਿੱਸਾ ਬਾਹਕ ਅਮਲਪੁੱਤ ਸਿੰਘ ਪੁੱਤਰ ਜੀਤ ਸਿੰਘ ਉਰਦ ਮ ਸਿੰਘ ਪੁੱਤਰ ਮਸਤੂ 1/2 ਹਿੱਸਾ ਕੀਚਤਰ ਸਿੰਘ ਪੁੱਤਰ ਜੀਤ ਸਿੰਘ ਉਰਦ ਅਜੀਤ ਸਿੰਘ ਮਸਤੂ 1/2 ਹਿੱਸਾ ਨੰਬਰ ਖਸਰਾ 8//11/2 (6-13) 20 (3-1) 9//12/1/2 (2-16 13/1 (4-12) 13/3 (2-1) 14/2 (4-18) 15/2 (2-13) 16/1 (4-18) 17/1 4) 12//7/1 (1-4) 18//22/2 (4-12) 21//2/2 (4-12) 9 (8-0) 10/1 (6-0 (8-0) ਤਬਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ
				ਟਿਊਬਵੇਲ	8 // 20	3-1 (0-15-42.86) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 12/1/2	2-16 (0-14-18.40) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 13/1	4-12 (0-23-26.94) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 13/3	2-1 (0-10-37.01) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 14/2	4-18 (0-24-76.70) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 15/2	2-13 (0-13-40.52) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 16/1	4-18 (0-24-76.70) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 17/1	2-4 (0-11-12.89) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	12 // 7/1	1-4 (0-6-7.03) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	18 // 22/2	4-12 (0-23-26.94) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ		4-12 (0-23-26.94) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ		0-0 (0-0-0.00) ਕੋਰ- ਮੁਮਕਿਨ ਮਕਾਨ ਵਾ ਟਿਊਵੇਲ	
				ਟਿਊਬਵੇਲ	21 // 2/2	4-12 (0-23-26.94) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	21 // 9	8-0 (0-40-46.86) ਚਾਹੀ	

Attested  
Divisional Officer,  
Roopnagar

ਜਮਾਂਬੰਦੀ-2018		2019		ਪਿੰਡ- ਪਥਰੇਲੀ ਰੰਗੜਾ		ਹੁੱਦਬਸਤ ਨੰ:- 170		ਰੋਪੜ		ਜ਼ਿਲਾ- ਰੁਪਨਗੜ	
1	2	3	4	5	6	7	8				
ਖੇਵਟ ਨੰ:/ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੌਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਰਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲਾਂ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਹਕੂਮਾ ਅਤੇ ਭ੍ਰੰ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ				
				ਟਿਊਬਵੇਲ	21 // 10/1	6-0 (0-30-35.14) ਚਾਚੀ	<p>VALID FARD ਤਸਦੀਕਸੁਦਾ ਫਰਦ</p> <p>GOVT. PUNJAB</p> <p>ਕਰਮਚਾਰੀ ਦਾ ਨਾਮ/ਅਹੁਦਾ: ਅਨਮੋਲ ਸਿੰਘ ਨਕਲ ਆਪਰੇਟਰ ਫਰਜ਼ਦੀਦਾਰ ਰੋਪੜ</p> <p>ਪਟਵਾਰੀ ਵਲੋਂ ਮਾਲ ਰਿਕਾਰਡ ਮਿਤੀ 11/07/2024 ਤਕ ਕੰਪਿਊਟਰ ਵਿਚ ਦਰਜ ਹੈ।</p> <p>ਕਰਮਚਾਰੀ ਦੇ ਹਸਤਾਖਰ</p>				
				ਟਿਊਬਵੇਲ	21 // 11	8-0 (0-40-46.86) ਚਾਚੀ					
				ਕੁੱਲ	ਕਿੱਤ 15	66-4 (3-34-87.74)					
				66 ਕਨਾਲ 4 ਮਰਲਾ (3 ਹੈਕਟੇਅਰ 34 ਏਅਰ 87.74 ਸੈਟੇਅਰ) ਮਜਰੂਆ	0 ਕਨਾਲ 0 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 0 ਏਅਰ 0.00 ਸੈਟੇਅਰ) ਗੈਰਮਜਰੂਆ						
				66 ਕਨਾਲ 4 ਮਰਲਾ (3 ਹੈਕਟੇਅਰ 34 ਏਅਰ 87.74 ਸੈਟੇਅਰ) ਚਾਚੀ	0 ਕਨਾਲ 0 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 0 ਏਅਰ 0.00 ਸੈਟੇਅਰ) ਗੈਰ- ਮੁਅਕਿਨ ਮਕਾਨ ਵਾ ਟਿਊਵੇਲ						

Attested  
  
 Divisional Officer,  
 Rupnagar

VALID FARD ਤਸਦੀਕਸੁਦਾ ਫਰਦ

2018	2019	ਪਿੰਡ- ..ਪਥਰੋਟੀ ਰੰਗੜਾ..	ਹੱਦਬਸਤ ਨੰ:-	170 ਤਹਿਸੀਲ	ਜ਼ਿਲਾ-	ਰੂਪਨਗਰ	
2	3	4	5	6	7	8	
ਖੇਤੀ, ਦਾਰ	ਖੇਤੀ, ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੌਸਮ ਅਤੇ ਖੇਤੀ ਕਿਸਮ	ਰਕਬਾ ਅਤੇ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
140/ 136 ਕਲ 11.26 ਮਾਲ 7.04 ਸਵਾਦੀ 4.22 (ਪੱਤੀ) (ਨੰਬਰਦਾਰ ) ਸਰਬਜੀਤ ਸਿੰਘ	141	ਰਚਨਾ ਪੁੱਤਰ ਬਖਸੀ ਪੁੱਤਰ ਤਾਰੂ 1/15 ਹਿੰਸਾ ਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਸਤੂ ਪੁੱਤਰ ਬਖਸੀ 14/15 ਹਿੰਸਾ	ਖੁਦਕਾਸਤ	ਟਿਊਬਵੇਲ	12 // 4/1	2-7 (0-11-86.76) ਚਾਹੀ	ਕੁਝ ਟਿੱਕਾ ਨੰ 580 ਖੁਦਕਾਸਤੀ ਨੰਬਰ 3058, ਮਿਤੀ: 04-03-22 ਮਿਤੀ 15/3/2022 ਵਲੋਂ ਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਸਤੂ ਪੁੱਤਰ ਬਖਸੀ 14/15 ਹਿੰਸਾ ਬਾਹਰ ਅਮਨਪੁੱਤ ਸਿੰਘ ਪੁੱਤਰ ਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਅਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਸਤੂ 7/15 ਹਿੰਸਾ ਬੰਦਿਤਰ ਸਿੰਘ ਪੁੱਤਰ ਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਅਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਸਤੂ 7/15 ਹਿੰਸਾ ਨੰਬਰ ਖਸਰਾ 12//4/1 (2-7) 5 (8-0) 6 (8-0) 14/2 (0-8) 15/1 (2-13) 22//15/2 (2-0) ਤਕਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ ਟਿੱਕਾ ਮੰਗ ਚੋ ਜੀ
				ਟਿਊਬਵੇਲ	12 // 5	8-0 (0-40-46.86) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	12 // 6	8-0 (0-40-46.86) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	12 // 14/2	0-8 (0-2-2.34) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	12 // 15/1	2-13 (0-13-40.52) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	22 // 15/2	2-0 (0-10-11.71) ਚਾਹੀ	
				ਕੁਲ	ਕਿੱਤ 6	23-8 (1-18- 37.06)	
							23 ਕਨਾਲ 8 ਮਰਲਾ (1 ਹੈਕਟੇਅਰ 18 ਏਅਰ 37.06 ਸੈਟੇਅਰ) ਮਜਦੂਆ 23 ਕਨਾਲ 8 ਮਰਲਾ (1 ਹੈਕਟੇਅਰ 18 ਏਅਰ 37.06 ਸੈਟੇਅਰ) ਚਾਹੀ
156/ 151 ਕਲ 26.72 ਮਾਲ 16.7000 ਸਵਾਦੀ 10.02 (ਪੱਤੀ) (ਨੰਬਰਦਾਰ ) ਸਰਬਜੀਤ ਸਿੰਘ	157	ਖੁਦਕਾਸਤ ਦਾ ਮਕਰੂਜਾ ਮਾਲਕਾਨ	ਖੁਦਕਾਸਤ	ਟਿਊਬਵੇਲ	9 // 3/1	5-4 (0-26-30.46) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 8/2	5-4 (0-26-30.46) ਚਾਹੀ	
				ਟਿਊਬਵੇਲ	9 // 9	8-0 (0-40-46.86) ਚਾਹੀ	
					18 // 17/2	2-13 (0-13- 40.52)	
				ਟਿਊਬਵੇਲ		2-11 (0-12-89.94) ਚਾਹੀ	

Attended  
Divisional Forest Officer,  
Roopnagar

VALID FARD



2018

2019 ਪਿੰਡ-

..ਪਥਰੇਟੀ ਰੰਗੜਾ..

ਹੱਦਬਸਤ ਨੰ:-

170 ਤਹਿਸੀਲ-

95

ਜ਼ਿਲਾ-

ਰੂਪਨਗਰ

6

25

2

3

4

5

6

7

8

ਖੇਤੀ, ਨੰਬਰ/ਦਾਰ ਲਗਾਨ

ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ

ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ

ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ

ਖੇਤੀਬਾੜੀ ਅਤੇ ਖੇਤੀਬਾੜੀ ਨੰਬਰ

ਰਕਬਾ ਅਤੇ ਭੋ ਦੀ ਕਿਸਮ

ਵਿਸ਼ੇਸ਼ ਕਥਨ

VALID FARD

ਟਿਊਬਵੇਲ  
ਕਲ ਕਿਤੇ 13

80 ਕਨਾਲ 19 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 9 ਏਅਰ 49.13 ਸੈਟੇਅਰ) ਮਜ਼ਦੂਰੀ  
80 ਕਨਾਲ 19 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 9 ਏਅਰ 49.13 ਸੈਟੇਅਰ) ਚਾਹੀ  
0 ਕਨਾਲ 4 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 1 ਏਅਰ 1.17 ਸੈਟੇਅਰ) ਗੈਰਮਜ਼ਦੂਰੀ  
0 ਕਨਾਲ 2 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 0 ਏਅਰ 50.59 ਸੈਟੇਅਰ) ਗੈਰ- ਮੁਮਕਿਨ ਮਕਾਨ ਵਾ ਟਿਊਵੇਲ  
0 ਕਨਾਲ 2 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 0 ਏਅਰ 50.59 ਸੈਟੇਅਰ) ਗੈਰਮੁਮਕਿਨ ਬਰ ਵਾ ਮਕਾਨ

ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 562  
ਮਿਤੀ 16/6/2020 ਵਲੋਂ ਹਰਦੀਪ ਕੰਰ ਪੁਤਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/6492 ਹਿੱਸਾ ਬਾਹੱਕ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/6492 ਹਿੱਸਾ ਖੇਤੀ ਨੰ-157 (ਖਸਰਾ ਨੰ - 18//17/2 (2-11), 18//23 (8-0), 18//24 (7-18), 18//25 (8-0), 21//12 (8-0), 21//13 (3-4), 21//19 (5-12), 21//3 (8-0), 21//8 (8-16), 9//3/1 (5-4), 9//8/2 (5-4), 9//9 (8-0), 18//17 (8-0), 18//24 (0-2) ਤਬਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ

ਬਰੁਏ ਰਪਟ ਨੰ 82  
ਦੱਕ ਆਤ ਰਹਿਨ ਮਿਤੀ 27/10/2020 ਰਾਹੀ ਰਪਟ ਨੰਬਰ 465 ਮਿਤੀ 5/07/2001 ਰਹਿਨ ਵਾਲਾ ਰਕਬਾ ਹੁਣ ਫੱਕ ਹੋ ਚੁੱਕਾ ਹੈ।

ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 565/1  
ਮਿਤੀ 13/11/2020 ਵਲੋਂ ਅਮਰਜੀਤ ਕੰਰ ਵਿਧਵਾ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/6492 ਹਿੱਸਾ ਬਾਹੱਕ ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/12984 ਹਿੱਸਾ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/12984 ਹਿੱਸਾ ਖਸਰਾ ਨੰ - 18//17/2 (2-11), 18//23 (8-0), 18//24 (8-0), 18//25 (4-2), 21//12 (8-0), 21//13 (3-4), 21//19 (5-12), 21//3 (8-0), 21//4 (6-8), 21//8 (8-16), 9//3/1 (5-4), 9//8/2 (5-4), 9//9 (8-0), ਤਬਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ

ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 570/1  
ਬਰੁਏ ਵਸੀਕਾ ਨੰਬਰ: 2526, ਮਿਤੀ: 05-02-21 ਮਿਤੀ 17/3/2021 ਵਲੋਂ ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ 433/4328 ਹਿੱਸਾ ਬਾਹੱਕ ਰਣਜੀਤ ਕੰਰ ਪੁਤਰੀ ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ 433/4328 ਹਿੱਸਾ ਖਸਰਾ ਨੰ - 9//3/1 (5-4), 9//8/2 (5-4), 9//9 (8-0), 18//17/2 (2-13), 18//23 (8-0), 18//24 (8-0), 18//25 (4-2), 21//3 (8-0), 21//4 (6-8), 21//8 (8-16), 21//12 (8-0), 21//13 (3-4), 21//19 (5-12), ਤਬਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ

ਬਰੁਏ ਰਪਟ ਨੰ 9  
ਆਤ ਰਹਿਨ ਮਿਤੀ 15/9/2021 ਰਾਹੀ ਨਬਰ ਖਸਰਾ 9//1/2(2-13)2(8-0) 10/8-0) 11/1(2-9) 11//2(4-13) 21/1/1(2-3) 12/2/1(1-3) 10//4/2(1-5) 5/2/2-13) 6(7-18) 7(2-12) 14(4-13) 15(6-2) ਕਿਤੇ 13 24-4 ਦਾ 1/10 ਹਿੱਸਾ ਬਕਦਰ 5-8 ਵਾ ਨਬਰ ਖਸਰਾ 9//3/1(5-4) 8/2(5-4) 9(8-0) 18//17/2(2-13) 23(8-0) 24(8-0) 25(4-2) 21//3(8-0) 4(6-8) 8(8-16) 12(8-0) 13(3-4) 19(5-12) ਕਿਤੇ 13 81-3 ਦਾ 433/4328 ਹਿੱਸਾ ਬਕਦਰ 8-2 ਵਲੋਂ ਰਣਜੀਤ ਕੰਰ ਪੁਤਰੀ ਹਰਜੀਤ ਸਿੰਘ ਬਾਹੱਕ ਪੰਜਾਬ ਗ੍ਰਾਮੀਣ ਬੈਂਕ ਬਰਾਕ ਸਾਲਾਪੁਰ ਪਾਸ ਬਦਲੇ ਮੁਬਲਿਗ 686000/- ਰੁਪਏ ਵਿਚ ਆਤ ਰਹਿਨ ਹੋ ਚੁੱਕੀ ਹੈ।

Atkard  
Divisional Forest Officer  
Roopnagar

17/7/2024  
ਪੁਨਗਰ  
ਪੁਨਗਰ

Amxud = 8-4 (24)

96

ALTITUDE 260.6 m

26

27° NE COURSE



LAT 30°54'36.221"N  
LONG 76°31'13.568"E

FRIDAY 06.21.2024  
LOCAL TIME 09:20:53

Unnamed Road, Pathreri Rajputan, Punjab 140112, India



Attested  
Divisional Forest Officer,  
Roopnagar

mohinder Sim 00

Office: Forest Range Officer, Sri Chamkaur Sahib.  
E-Mail ID: chsrange13@gmail.com

To

Divisional Forest Officer,  
Rupnagar.

No. ...93/cks Dated: ...25/06/2024

Sub: OA No. 40/2024 Balwinder Kaur Vs. State of  
Punjab & Others.

Ref. Your office Letter No. 3179 dated 12-08-024 and  
Letter No. 18 dated 23-04-2024 of this Office.

In regard to the Letter under Subject & Ref. cited above, the inspection was conducted at the spot by the concerned Staff of the land of village Pathreri Ranghran, H.B. No.170, bearing Khasra No. 18//22/2(4-12), 21//2/2(4-12), 21//9(8-0), 10(8-0), 11(8-0), 22//15/2(2-0), owned and possessed by Bachittar Singh, Amandeep Singh Ss/o Jeet Singh and Jamabandi is attached herewith regarding ownership and also land bearing Khasra No. 18//23(8-0), 24(8-0), 25(4-2), 21//3(8-0), 4(6-8), 8(8-16), 21//12(8-0), 13(3-4), owned and possessed by Rajinder Singh, Satpal Singh Ss/o Ajaib Singh etc and copy of Jamabandi is attached herewith regarding ownership and the report is submitted herewith that the above said area is not closed U/s 4/5 of P.L.A. nor any closed area is adjacent to this area. As per the situation at the spot, no land sliding has occurred with the above said area. (Photo attached herewith) nor any kind of trees (Forest property) has been damaged. It is also hereby clarified that any Khasra No. out of the above said Khasra Nos., does not belong to Government Forest Deptt.

Contd. On P-2

-- P-2--

Apart from this, it is also clarified that the area belongs to the owners only, out of which, any mining has done, out of the above said Khasra Nos. and the report regarding the demarcation of the area done by the Revenue Department, has been attached herewith. The right side of B.M.L. Canal , R.D. No. 26 to 28 adjoins to these above said Khasra Nos., whereas the management of this area according to the Notification dated 3 May 1958, is under the control of Forest Department. (Copy attached herewith), in which, the trees of Forest Deptt. are standing. The mining has been done in the private area of the above said owners, according to the report of demarcation of the Revenue Department. The copy of Latha/ Drawing of the above said Khasra Nos. of the area under mining is attached herewith.

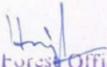
The reply and written statement of this case, are being got prepared, mentioning the private area in which mining has been done, in favour of the Forest Department, as per the record of Divisional Office.

The slap has been prepared at the side of the area of the canal, out of which, the mining has been done, so that land sliding does not occur (Photo copy attached).

Report is being submitted here to you for information and further necessary action.

Endls: As above.

Sd/-  
Forest Range Officer,  
Sri Chamkaur Sahib.

Attested  
  
Divisional Forest Officer,  
Roopnagar

Government of Punjab  
Department of Forest & Wildlife Preservation  
(Forest Branch)

To,

Advocate General, Punjab,

Chandigarh.

Memo No. FOREST-FW0FW-2(CC)/68/2024

FWI/863271/2024

Dated 18-06-2024

Sub: OA No. 40 of 2024 Balwinder Kaur Vs State of Punjab  
and Ors.

\*\*\*\*\*

The Governor of Punjab is pleased to accord sanction to defend OA No. 40 of 2024 Balwinder Kaur Vs State of Punjab and Others in the Hon'ble National Green Tribunal, New Delhi on behalf of Forest Department, Punjab at public expenses in the public interest.

You are requested to issue necessary instruction to the Advocate-on-Record for the State of Punjab, New Delhi to take necessary steps to defend OA in the Apex Court.

3. A copy of the OA No. 40 of 2024 is enclosed.

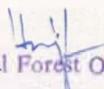
KULDEEP SINGH SYAN  
UNDER SECRETARY  
18-06-2024

Endst. No. FOREST-FW0FW-2(CC)/68/2024FWI/863271/2024

Dated 18-06-2024

A copy of this letter is forwarded to the following for information and necessary action:-

1. Advocate-on-Record for the State of Punjab, Suit No. 1, Legal Cell, Punjab House, New Delhi.
2. Principal Chief Conservator of Forests (HoFF), Punjab. He is requested to depute a fact knowing official to liaise with the Advocate-on-Record, New Delhi with relevant record to prepare necessary draft on plausible grounds for filing reply in the Apex Court within stipulated period.

Attested  
  
Divisional Forest Officer,  
Roopnagar

KULDEEP SINGH SYAN  
UNDER SECRETARY  
18-06-2024

## Public Grievance

Thousand of trees under the Risk of land sliding

Sun, Aug 06, 2023 07.40 AM

**From:** binderdhaliwal1985@gmail.com

**Subject:** Thousand of trees under the Risk of land sliding

**To:** Public Grievance<publicgrievance-ngt@gov.in> 2 attachment

Respected sir,

It is brought to your notice that thousand of trees (forest department) are under the risk of land sliding due to which there will be tremendous loss to the environment for which land owner and firm will be responsible because they have done 15-20 feet illegal mining in that agricultural land which adjacent to the trees of forest department. But no official is taking concern on this incoming tremendous loss to the valuable environment as land under the trees started sliding towards illegal mining site. I am also attaching the GPS photographs for the present situation with location of the site.

So I request to kindly initiate necessary action in this regard.

Thanks and regards  
Balwinder Kaur  
Vpo Pathreri Jattan, Distt Rupnagar  
Contact : 9877051565

Attested

  
Divisional Forest Officer,  
Roopnagar

Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 40/2024

Balwinder Kaur ...Applicants

Versus

State of Punjab &amp; Ors ...Respondents

Date of hearing: 09.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.****HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

**Application is registered based on a letter petition received by Email.****ORDER**

1. Mr. Balwinder Kaur has filed the present letter petition on the public grievance portal of this Tribunal regarding the risk of thousands of trees falling due to likelihood of land sliding.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“X X X X  
It is brought to your notice that thousand of trees (forest department) are under the risk of land sliding due to which there will be tremendous loss to the environment for which land owner and firm will be responsible because they have



The State PCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted at least three days before the date of hearing fixed by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 22.05.2024.

7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Punjab Pollution Control Board, and the District Magistrate, Ropar by e-mail for requisite compliance.

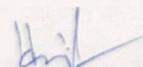
Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 09<sup>th</sup>, 2024

N

Attested

  
Divisional Forest Officer,  
Roopnagar

VAKALATNAMA  
IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
NGT OA NO 40 OF 2024  
IN THE MATTER

Balwinder Kaur

...Petitioner

VS

State of Punjab & Others.

...Respondent

I, Harjinder Singh, IFS, Divisional Forest Officer, Rupnagar, on behalf of State of Punjab through its Additional Chief Secretary/Principal Secretary, Department of Environment and Forest, Government of Punjab, Chandigarh-160001, in the above Appeal/Petition/Reference, do hereby appoint and retain Shri Sandeep Bajaj (D/782/2007) Devansh Jain (D/550/2014) Mayank Biyani PH/4611/2020 Manyu Sehgal (D/3377/2024) Advocate of the National Green Tribunal to act

and appear for me in the above Suit/Petition/Appeal/Reference and on my behalf to conduct and prosecute (on defend) or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceeding in taxation and application for review to file and obtain, return of document and to deposit and receive money on my behalf in the above said Suit/Petition/Appeal/Reference and in application for Revenue, and to represent me and to take all necessary steps on my behalf in the above matter, I, agree to ratify acts done by the aforesaid Advocate, in Pursuance of this Authority.

Dated: this the 22 day of .JULY.. 2024

*Devansh Jain*  
Divisional Forest  
Roopnagar

MEMO OF APPEARANCE



To,

Hon ble National Green Tribunal,  
Faridkot House,  
Copernicus Marg,  
New Delhi.



Please enter my appearance on Behalf of the Petitioner (s)/Appellant (s)/Respondent (s) Opposite Parties/Intervener in the mentioned above in the case.

New Delhi

Dated: this the 22 day of .JULY..2024

Dated.22.07.2024

Yours faithfully,

*Sandeep Bajaj*

*Jain*

SANDEEP BAJAJ /DEVANSH JAIN/ MAYANK BIYANI/MAYNU SEHGAL  
Advocate  
A-71 DEFENCE COLONY  
NEW DELHI --110024



manyu sehgal &lt;sehgalmanyu@gmail.com&gt;

---

**Service - OA No 40 of 2024**

---

**manyu sehgal** <sehgalmanyu@gmail.com>

Mon, 22 Jul at 7:59 PM

To: balwinder kaur &lt;binderdhalawal1985@gmail.com&gt;

D

 NGT REPLY OA NO 40 OF 2024 BALWINDER...

ear Sir,

We are concerned for the State of Punjab in the captioned Original Application . Please find herewith attached scanned copy of the reply filled on the behalf of State of Punjab.

Kindly treat this as a sufficient service upon you

Regards ,

Advocate Manyu Sehgal